## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 1236/2016

## IN THE MATTER OF:

Nitin Khandel Wal

.... APPLICANT / PETITIONER

Vs

Maini Construction Equipments Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of IBC, 433(e), 434 & 439

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. HC Tiku, Sr. Advocate

Mr. Ankit Sibbal, Advocate

Mr. Rohit Kumar Yadav, Advocate

## ORDER

Learned Counsel for the applicant requested for two days time to study and consider the provision of section 14(3) r/w section 238 of the Insolvency & Bankruptcy Code, 2016.

List on 25th January 2018.

## CA 48(PB)/2018

For the reasons stated in the application. We feel that case for granting of extension of time is made out. Accordingly, the time is extended by 90 days which shall expire on 28.04.2018.

The application stands disposed off.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

Deepak Kumar 23.01.2018